

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

OA. 791 of 1996

Date of Order: 17.3.98.

Present: Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.
Hon'ble Mr. S. Dasgupta, Administrative Member.

ASHOK KR. ROY CHOWDHURY & ANRA

-VS-
UNION OF INDIA & ORS.

For the petitioners: Mr. B.C. Sinha, counsel.

For the respondents: Mr. P.C. Saha, counsel.

Heard on: 17.3.98.

O R D E R

S. Dasgupta, A.M.

1. We heard the ld. counsel for both the parties.
2. This application was filed challenging the order dated 24.6.96. by which a direction was given to recover certain amount from the salary of the applicant. ld. counsel for the respondents pointed out at the stage of admission that the said order has since been withdrawn. ld. counsel for the applicants showed us a copy of the said order in which it has been stated that the order for recovery from the salary is being withdrawn without prejudice to the further action in the matter of recovery of the loss sustained by the respondents in accordance with the relevant rules.
3. In view of the aforesaid order withdrawing the impugned order, the application has become infructuous and the same stands disposed of accordingly.
4. ld. counsel for the applicant prays for awarding a cost. We have noted that the impugned order has been withdrawn only after the applicant had approached this Tribunal and obtained an interim order. In view of this,

W.C.

we feel that the ends of justice would be ~~met~~ by
directing the respondents to pay cost to the applicant
which we assess at Rs 200/- (Rupees two hundred). We direct
accordingly.


(S. Dasgupta)
Member (A)


(S.N. Mallick)
Vice-Chairman.